

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3635

ANSWERED ON:15.12.2014

AIR CHARTER OPERATORS

Boianapalli Shri Vinod Kumar;Gavit Dr. Heena Vijaykumar;Mahadik Shri Dhananjay Bhimrao;Patil Shri Vijaysinh Mohite;Sule Smt. Supriya Sadanand

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Directorate General of Civil Aviation (DGCA) proposes to bar air charter operators from commercial flying;
- (b) if so, the details thereof along with the reasons therefor;
- (c) whether the private air charter operators have raised objections against this proposal of DGCA;
- (d) if so, the details thereof and the reaction of DGCA thereto; and
- (e) the steps being taken by DGCA to increase its safety oversight and the overall operational environment for non-scheduled air charter operators in the country?

Answer

Minister of State in the Ministry of CIVIL AVIATION (Dr. Mahesh Sharma)

(a) No, Madam.

(b) to (d) Does not arise.

(e) Directorate General of Civil Aviation (DGCA) conducts Surveillance regulatory Audits of the operators as per the Annual Surveillance Programme. During the year 2014, DGCA has conducted total 16 safety audits. In addition to these audits, 69 surprise heightened surveillances were also carried out by DGCA during the current year covering Schedule Operator/NSOP/ Private Operators/ Foreign Operators/Aerodrome Operators to monitor safety standards.